

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1029 & 1026 OF 2018 IN**  
**DFR NO. 2780 OF 2018**

**Dated : 16<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Greenko Bagewadi Wind Energies Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Sandeep Rajpurohit  
Mr. Samarth Kashyap

Counsel for the Respondent(s) : ----.

**ORDER**

Learned counsel appearing for the Appellant prays for another one week's time to file affidavit of service in respect of Respondent Nos.3 to 7.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

List the matter on **28.08.2018** to enable him to file affidavit of service, as requested.

The Respondent Nos.3 is directed to not to precipitate in the matter till the next day of hearing i.e. **28.08.2018**.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**